

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
STARRED QUESTION NO. *22**

TO BE ANSWERED ON THE 30TH NOVEMBER, 2021/ AGRAHAYANA 9, 1943 (SAKA)

ANDHRA PRADESH REORGANIZATION ACT, 2014

***22. SHRI RAM MOHAN NAIDU KINJARAPU:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of assurances made to Andhra Pradesh as per the provisions of the Andhra Pradesh Reorganisation Act, 2014;

(b) the details of the status of fulfillment or non fulfillment of each of these assurances;

(c) the details along with reasons for non-fulfillment of the assurances which haven't been fulfilled as of today;

(d) the date by which the Government is planning to fulfill the non-fulfilled assurances of the Act;

(e) the details of the unfulfilled provisions and assurances which require the consensus of the Government of Andhra Pradesh and the Government of Telangana; and

(f) the time by which and how special category status is proposed to be granted to Andhra Pradesh?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (f): A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO LOK SABHA STARRED QUESTION NO. 22* FOR ANSWER ON 30.11.2021

(a) to (e): A large number of provisions of Andhra Pradesh Reorganisation (APR) Act, 2014 have been implemented and the remaining provisions of the APR Act, 2014 are at various stages of implementation. Some of the provisions relating to infrastructure projects and educational institutions have long gestation period for which a time period of ten years has been prescribed in the Act.

The Ministry of Home Affairs reviews the progress of implementation of the various provisions of the Act from time to time with Ministries/Departments concerned as well as representatives of Government of Andhra Pradesh and Government of Telangana. So far, 25 such review meetings have been held. Continuous efforts are made to build consensus between the two States to resolve bilateral issues amicably.

(f): Following the recommendations of 14th Finance Commission, the class of Special Category Status ceases to exist. However, the Central Government had agreed to give a special assistance to the State of Andhra Pradesh to make up for the additional Central share the State might have received during 2015-16 to 2019-20, if the funding of Centrally Sponsored Schemes (CSS) would have been shared at the ratio of 90:10 between the Centre and the State. The special assistance is provided by way of repayment of loan and interest for the Externally Aided Projects (EAPs) signed and disbursed during the period 2015-16 to 2019-20 by the State.
